

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 08**  
**CP (IB) No.18/BB/2024**

**IN THE MATTER OF:**

Mr. G. Narasimha Rao ... Petitioner  
Vs. ... Respondent  
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**Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 27.03.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : None  
For the Financial Creditor : Mrs. P. Chithra Nirmala, Adv.

**ORDER**

1. Heard the Ld. Counsel appearing for the Financial Creditor-IndusInd Bank. None appeared for the Petitioner.
2. Ld. Counsel appearing for the Financial Creditor stated that they were not given notice however they are appearing since the Applicant has come before this Tribunal after the Notice u/s 13(2) of SARFAESI Act, 2002 was served on them and also possession notice u/s 13(4) of the SARFAESI Act, 2002. It is noticed that the Petitioner's Counsel has not filed any Deed of Guarantee. Ld. Counsel for the Financial Creditor seeks time to file response. She is directed to file complete statement of facts along with a copy of the Deed of Guarantee, if any. Meanwhile, Ld. PCS for the Petitioner is granted further two weeks' time to comply with the Order dated 14.02.2024.
3. List the matter on **22.05.2024**.

Sd/-  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

Sd/-  
**K. BISWAL**  
**MEMBER (JUDICIAL)**